

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-1": NEW DELHI**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No. 6186/Del/2019
Asstt. Year : 2015-16

Bio-Rad Laboratories (India) Pvt. Ltd., EMAAR Digital Greens, 9 th Floor, Tower A, Sector 61, Golf Course Extension, Gurgaon Haryana Pin 122 102 PAN AAACB3202A	Vs.	Addl. CIT Special Range-2, New Delhi.
(Appellant)		(Respondent)

Assessee by:	Ms. Shubhangi Arora, AR
Department by :	Shri Surender Pal, CIT- DR
Date of Hearing	07.03.2022
Date of pronouncement	.03.2022

ORDER

PER ASTHA CHANDRA, JM

This appeal filed by the assessee is directed against the order of the ACIT, Special Range-2, New Delhi dated 24.05.2019 relating to the assessment year 2015- 16.

2. The Id. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also enclosed copy of Form No.3 obtained from the Department. He accordingly submitted that this appeal may be allowed to be withdrawn.

3. In absence of any objection from the side of the Id. CIT. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 7th March, 2022.

sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

sd/-

(ASTHA CHANDRA)
JUDICIAL MEMBER

Dated: 07/03/2022

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Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi